

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

118. IA/1175/2024 C.P. (IB)/4776(MB)2018

IN THE MATTER OF

Markolines Infra Private Limited

... Petitioner

Vs

Sion Panvel Tollways Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.05.2024

CORAM:

SHRI K. R. SAJI KUMAR
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

IA/1175/2024- Heard the Counsel for the Applicant. In terms of para 18(a)&(c) of the prayer, the IA is allowed and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
K. R. SAJI KUMAR
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

218. IA/862/2024 C.P. (IB)/4776(MB)2018

IN THE MATTER OF

Markolines Infra Private Limited

... Petitioner

Vs

Sion Panvel Tollways Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.05.2024

CORAM:

SHRI K. R. SAJI KUMAR
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

IA/862/2024- In view of the fact that the IA 1175 of 2024 is already filed for extension, this IA has become infructuous. Accordingly, the IA is **disposed of** as infructuous.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
K. R. SAJI KUMAR
Member(Judicial)

/Ziyaul/